

[Shri H. N. Mukerjee]

bers who do not understand or speak either English or Hindi and it might be necessary for us to have some kind of an arrangement for simultaneous translation of at least some of the major languages, like Tamil and Bengali. This is a matter which agitates our mind... (Interruption).

Mr. Speaker: Order, order.

Shri H. N. Mukerjee: I am only making a very humble submission. I do not want any decision in this matter straightaway. But today the phenomenon of a Santhal hon. Member from West Bengal, who speaks Bengali and his own language Santhali, speaking in Bengali brings to the forefront a problem which agitates us. This problem has also been discussed at election time on a national scale, namely, the right of hon. Members to speak in this House in their own languages particularly if they belong to the Scheduled Tribes.

Mr. Speaker: That is too broad a question to be taken up just at present. It had been engaging the attention of our previous Speaker also. But even if this particular case was to be taken up just at this moment, probably we shall not be able to provide any translator for Santhali.

Shrimati Renu Chakravartty (Barrackpore): Bengali is one of the languages in the Schedule. He spoke Bengali with very great ...

Mr. Speaker: That question has been considered many a time. There are very many practical difficulties. It is difficult even to find translators who could do that. But anyhow that is a question that could be considered separately.

Shri Jaipal Singh (Ranchi West): May I submit that there is no difficulty in getting hold of a translator of Santhali? You said that it will be difficult to find a translator of Santhali. I submit that there are plenty of people.

Mr. Speaker: I only said that even if we were to provide for simultaneous translation in this House, that could be done only for a few languages and not for all the languages that are spoken in this wide country. That was the difficulty that I was expressing and not that no translator could be found. We have just now found a translator here.

Shri H. N. Mukerjee: Perhaps we can make a beginning and then extend the list.

Mr. Speaker: That we will consider separately.

12.28 hrs.

PAPERS LAID ON THE TABLE

Order under Companies Act, 1956 and Khadi and Village Industries Commission (Third Amendment) Rules, 1962.

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): Sir, I beg to lay on the Table a copy each of the following papers:—

- (1) Order No. 18(1)-CL.IV/60, dated the 24th March, 1962, under sub-section (4) of section 89 of the Companies Act, 1956. [Placed in Library, See No. LT-25/62].
- (2) The Khadi and Village Industries Commission (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 445, dated the 7th April, 1962, under sub-section (3) of section 26 of the Khadi and Village Industries Commission, Act, 1956. [Placed in Library, See No. LT-26/62.]